

monitor the activities of such companies, especially to check the conversion of black money into white through capital investment; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). There is no responsibility on the Government to bring all companies engaged in the capital investment business under the purview of Stock Exchanges. It is for the management of the companies to take a decision and seek listing of shares on the Stock Exchanges.

(c) According to the information furnished by the Department of Company affairs, the registration of new financial companies limited by shares has increased as follows:

<i>Year</i>	<i>No.</i>
1989-90	2,917
1990-91	3,552
1991-92	4,443

(d) and (e). Although the activities of

such companies are not regularly monitored by the income tax Department, they undertake investigations to detect the evasion of tax and to book the tax-evaders whenever information is received about conversion of undisclosed income through such companies. Some such cases also get selected for scrutiny at assessment stage. In such cases, the capital of the company is verified to check whether monies have been introduced in bogus or benami names.

Maintenance of National Highways

508. SHRI SANTOSH KUMAR GANGWAR:
SHRI BHAGWAN SH-
ANKAR RAWAT:
SHRI BAPUHARI CHAURE:

Will the MINISTER OF SURFACE TRANSPORT be pleased to state the amount proposed to be allocated to each State for development and maintenance of National Highways during the year 1992-93, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): A statement showing tentative allocations is attached.

STATEMENT

S. No.	Name of State	(Rs. in lakhs)	
		Allocation of funds during 1992-93	Maintenance of NHs.
		Development of NHs.	
1	2	3	4
1.	Andhra Pradesh	2700.00	1168.15
2.	Arunachal Pradesh	50.00	35.91
3.	Assam	1225.00	783.38
4.	Bihar	1250.00	955.22
5.	Chandigarh	50.00	14.48
6.	Delhi	650.00	137.45
7.	Goa	850.00	237.11
8.	Gujarat	4200.00	319.60
9.	Haryana	1620.00	319.60

S. No.	Name of State	Allocation of funds during 1992-93			
		Development of NHs.		Maintenance of NHs.	
1	2	3	4		
10.	Himachal Pradesh	1150.00	439.67		
11.	Jammu & Kashmir	50.50	116.69		
12.	Karnataka	1850.00	537.98		
13.	Kerala	1800.00	537.98		
14.	Madhya Pradesh	1850.00	1106.19		
15.	Maharashtra	3100.00	1348.37		
16.	Manipur	250.00	143.93		
17.	Meghalaya	350.00	259.31		
18.	Nagaland	50.00	5.03		
19.	Orissa	1275.00	658.57		

S. No.	Name of State	Allocation of funds during 1992-93		
		Development of NHs.	Maintenance of NHs.	
1	2	3	4	
20.	Pondicherry	100.00	7.52	
21.	Punjab	2150.00	628.81	
22.	Rajasthan	2430.00	986.81	
23.	Tamil Nadu	1550.00	1078.00	
24.	Uttar Pradesh	5300.00	1243.96	
25.	West Bengal	2050.00	1010.24	

*[English]***Link Road Between N.H. NOS. 42 and 5.**

509. SHRI K.P. SINGH DEO: Will the MINISTER OF SURFACE TRASPOT be pleased to state:-

(a) whether the Government have any proposal to provide funds from the Central Road Fund to construct a link road between National Highway No.42 from Dehenkanal and National Highway No. 5 at Keon- jhar- garh in Orissa;

(b) if so, the estimated cost of the project; and

(c) the time by which the funds are likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir. There has been no request from the State Government of Orissa for financing the head pregectin guestion under the Central Road Fund so far.

(b) and (c). Do not arise.

*[Translation]***Telephone Facilities In Air -Condi- tioned Buses**

510. SHRI BRIJBHUSHAN SHARAN SINGH:
SHRI RAJENDRA AG- NIHOTRI:
SHRI SATYA DEO SINGH:

Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) whether Government propose to provide telephone facilities on experimental

basis in air- conditioned buses in Delhi;

(b) if so, the names of the routes on which the aforesaid bus service is likely to be introduced;

(c) the details of the proposal in this regard; and.

(d) the time by which it is likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) There is no such proposal under the consideration of the Government.

(b) to (d). Do not arise.

RBI Guidelines to Banks

511. SHRI RABIRAY:
SHRI HANNAN MOLLAH:
DR. A. K. PATEL:
SHRI RUPCHAND PAL:
SHRI LAL. K. ADVANI:
SHRI VILAS MUTTEMWAR:

Will the MINISTER OF FINANCE be pleased to state:

(a) the details of the guidelines issued by the Reserve Bank of India from 1986 to May 1992 for granting advances against corporate shares and debentures and in regard to 'badla' transactions;

(b) whether RBI had reviewed the implementation of the above guidelines;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):(a) to (d). Reserve Bank of India